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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

DA.1510/94

dated : 21-3-96

Between

N. Gopichand

: Applicant

and

1. Postmaster General  
Viajayawada

2. Supdt. of Post Offices  
Tenali Divn., Tenali 522201

3. M.R.B. Sastry  
Sub Post Master  
Nizampatnam S.O. Guntur Dt.

: Respondents

Counsel for the applicant

: S. Ramakrishna Rao  
Advocate

Counsel for the respondents

: V. Bhimanna, Addl. CGSC

CORAM

HON. Mr. Justice M.G. Chaudhari, Vice Chairman

Hon. Mr. H. Rajendra Prasad, Member (Admn.)

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MA.116/96 and DA.1510/94

Judgement

( As per Hon. Mr. H. Rajendra Prasad, Member (Admn) )

Heard Sri V. Bhimanna for the respondents and Sri S. Ramakrishna <sup>Rao</sup> for the applicant.

2. The applicant was promoted under BCR scheme as Office Assistant in the Divisional Office, Tenali.

Subsequently, he was transferred and posted to Nizampatnam.

On receipt of the posting order the applicant represented to the authorities for cancelling his transfer from Tenali to Nizampatnam owing to certain personal difficulties. The request was not accepted.

He was promoted to HSG and also proceeded on leave.

On 4-1-1995 this Tribunal directed that the applicant shall be permitted to report for duty in his original post of Office Assistant in the Divisional Office.

4. The present MA is for vacating this order.

5. Without going into the ancillary aspects of the case, it is to be observed that it would be necessary now for the applicant either to accept the promotion offered to him and move on transfer, as originally ordered, or to

Divisional Office. The applicant may make the necessary choice and submit a representation to the Superintendent of Post Offices within one week i.e. 7 days from today. In case he decides to accept the promotion altering the earlier non-acceptance, he shall proceed and join the

8/13

(43)

appointment that may be given to him. Should he, however, prefer to decline the promotion and ask for a reversion, the respondents shall, as far as possible, and subject to the administrative exigencies, endeavour to accommodate his request for further continuance at Tenali.

6. Thus, the earlier interim order stands substituted by this order and the OA is also accordingly disposed of.

7. It is clarified that the applicant has to represent to the Superintendent of Post Offices, Tenali, within one week from today and the Superintendent of Post Offices, Tenali should take a decision and communicate the same to him within one week thereafter. Until then statusquo as ~~of today shall continue.~~

8. MA and the OA are accordingly disposed of.

J. S. Yadav  
Member (Admn)  
22 MAR 96

M. G. Chaudhari  
(M. G. Chaudhari)

Dated : March 21, 96  
Dictated in the Open Court

Prabhu  
25 3 96

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I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

M. G. Chaudhari

THE HON'BLE MR. JUSTICE ~~V. NEELADRI RAO~~

AND

H. Rajendra Prasad

THE HON'BLE MR. R. RANGARAJAN : M(A)

Dated: 21-3 -1996

ORDER/JUDGMENT

M.A./R.A./C.A.No. 116/96

O.A.No.

and  
1510/94

T.A.No.

(w.p.No. )

Admitted and Interim directions issued.

~~MA & OA~~

MA & OA

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण/DESPATCH  
26 MAR 1996  
हैदराबाद न्यायपीठ  
HYDERABAD BENCH